

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**INDEX**

**IN**

**ORIGINAL APPLICATION NO. 203 OF 2021**

Devidas Khatri ... Petitioner

Versus

Union of India & ors. ... Respondents

<b>Sl. No</b>	<b>Particulars</b>	<b>Pages</b>
1.	Additional reply to the Report dt. 17.01.2024 on behalf of Respondent # 12, namely Nirmal Rani Chawla regarding mining Lease at Bankipur & Washing Plant in the name of Nirmal Rani Chawla, M/s New Triveni Minerals Lakhanpur, Tehsil Bara, District Prayagraj (Sl. # 22 of Annexure E to the report dt. 17.01.2024)	<b>1-8</b>
2.	<b><u>Annexure – R 1:</u></b> Copies of the Invoices.	<b>9-15</b>
3.	<b><u>Annexure – R 2:</u></b> Copy of the CTO dt. for Washing Plant at Lakhanpur.	<b>16-21</b>
4.	<b><u>Annexure – R 3:</u></b> Copies of the Authorization / NOC for Washing Plant at Lakhanpur.	<b>22-25</b>

**(Mukesh Kumar)**

Advocate

Counsel for the Respondent # 12

BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 203 OF 2021

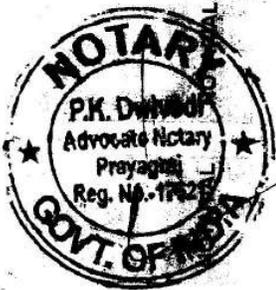
Devidas Khatri ....Petitioner

Versus

Union of India & Ors. ....Respondents

In the matter of:

Nirmal Rani Chawla w/o late Yogendra Lal Chawla  
Resident of 11 Church Lane, Allahabad presently at  
Prayagraj (U.P.)

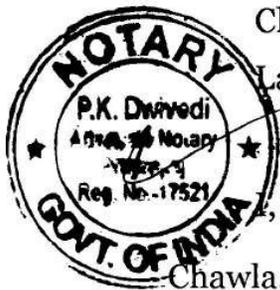


AND

Nirmal Rani Chawla  
M/s New Triveni Minerals  
Lakhanpur, Tehsil Bara, District Prayagraj  
(Sl. # 22 of Annexure E to the report dt. 17.01.2024)

----- Respondent # 12

Additional reply on behalf of Respondent # 12  
namely Nirmal Rani Chawla to the Report dated  
17.01.2024 regarding mining Lease at Bankipur/  
Chathara /Ghurhetha and Washing Plant at Village  
Lakhanpur, Tehsil Bara, District Prayagraj.

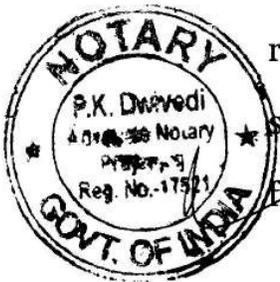


Nirmal Rani Chawla, w/o late Yogendra Lal  
Chawla, aged around 75 years, resident of 11 Church Lane,

123-24

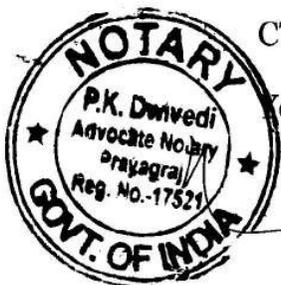
Allahabad presently at Prayagraj do solemnly affirm on oath as under:

1. I am the Respondent 12 and the Project Proponent of mining Lease at Bankipur/ Chathara/Ghurhetha, Tehsil Bara, District Prayagraj and Proprietor of M/s New Triveni Minerals at Lakhanpur, Tehsil Bara, District Prayagraj and I am well conversant with the facts of the case and as such I am competent to swear the present affidavit on my behalf as well as on behalf of M/s New Triveni Minerals shown at serial number 22 of Annexure E to the report dated 17.01.2024.
2. I have gone through the Report dated 17-01-2024 filed by the Joint Committee in compliance of Order dated 06-11-2023 in Original Application No. 203 of 2021 and I deny each and every averment made therein save and except which are specifically admitted hereinunder.
3. That at the very outset, it is the submission of the deponent is that the Project Proponent gave her detailed statement that the Project Proponent had not been involved in act of violation of environmental rules and regulations. The Project Proponent seeks to rely upon the same in entirety and the present additional reply is being filed in response to Report dated 17.01.2024. The



submission of the Project Proponent for kind considerations of the Hon'ble Tribunal are as follows:

4. That it would be pertinent to mention that the Joint Committee submitted its Report dated 17.01.2024. By the said Report, the Joint Committee reiterated the earlier report dated 23.02.2023 prepared by the committee and yet again it has made vague averments without any substance that Mining Lease holders are not complying in totality with the proposals as envisaged in the approved Mining Plan. The statement made in said report is totally vague; and nothing has been brought on record so as to substantiate the allegations made by the Joint Committee. It needs to be emphasized that no specific instance with supporting documents has been specified in the Report dated 17.01.2024.
5. That the Project Proponent has developed Green Belt in Safety Zone and mining is being undertaken in a scientific manner as per approved mining plan. The Project Proponent has deployed Qualified Technical Persons in the mining so as to ensure systematic and scientific mining of silica sand. In post compliance of the EC and CTO, the Project Proponent routinely delivered Half – Yearly Compliance Reports to the Regional Office of

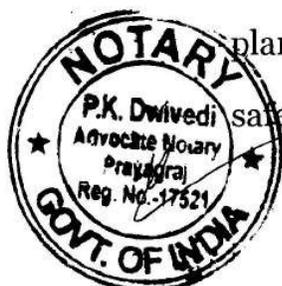


UPPCB and MoEF & CC. The production of silica sand mineral during last five years are as follows:

Mine	2018-19	2019-20	2020-21	2021-22	2022-23
Bankipur	21544	12111	15496	23961	26178

Consequently, proposed compensation proposed against the applicant deserves to be rejected by the Hon'ble NGT.

6. That the Joint Committee in its report dated 17.01.2024 observed that Mining Lease holders are not complying in totality with the proposals as per approved mining plan. The said allegation merits outright rejection for reason that while considering the modified mining plan, the Directorate of Geology and Mining, Lucknow has not notified any violation by the Project Proponent. More importantly, Bankipur mine had been running sustainably with compliance of environmental norms and adequate environment safeguards.
7. That the Joint Committee heavily relied upon the earlier report dated 23.02.2023 and reiterated the major non-compliances by the Lease holders. It is important to highlight that the Project Proponent has carried out the plantation at Bankipur lease area and also developed the safety zone. It is stated that the Project Proponent has

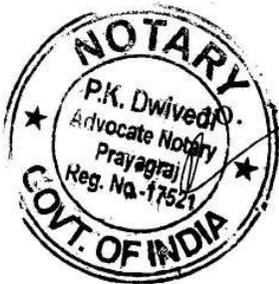


12-3-24

developed safety zone plantations as well as Green Belt and further that the Project Proponent has undertaken systematic mining in a scientific manner as per approved mining plan.

8. That the Project Proponent has deployed qualified technical persons in the mining. It is most respectfully submitted that a detailed reply in this behalf has already been given in Paragraph 4.1.10 of the earlier report and the same is not required to be repeated. However, on the risk of repetition it is submitted that the Project Proponent has deployed qualified Foreman duly authorized by the Director Mines Safety and thus, the allegations being made by the Joint Committee contrary to this are absolutely false and as such denied.

9. That it is of great significance to mention that the deponent has purchased the safety equipments for the workers deployed in mining from time to time to provide the adequate PPEs. A few of the invoices dated 08.09.2022, 08.12.2023, 12.12.2023 and 15.12.2023 are being filed herewith and marked as **Annexure No. R 1** to Affidavit.

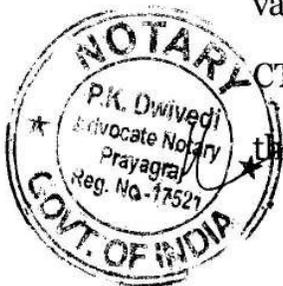


That it is stated that the Project Proponent has already submitted her objection/ reply. The Project Proponent

seeks to rely upon the same in entirety and the present reply is being filed in compliance of order dated 19.01.2024 and to specify that the Project Proponent strictly observes the requisite EC, valid CTO, approved Mining Plan.

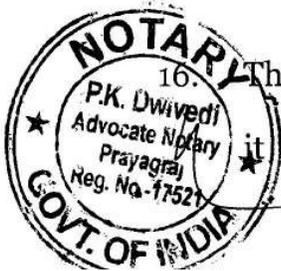
11. That in post compliance of the EC and CTO, the Project Proponent routinely delivered Half – Yearly Compliance Reports to the Regional Office of UPPCB and MoEF & CC. So far as abandoned mine pits are concerned, it is submitted that the lease site of the Project Proponent is surrounded by the expired mining leases and, the alleged deep pits are not found in the mining area of the Project Proponent.
12. That as explained in the paragraphs 4.2, 4.2.1 and 4.2.2 of the earlier Reply, the deponent established washing plant situated at Lakhanpur village, Tehsil Bara, District Prayagraj and she never indulged in illegal activity in operating washing plant and mining as well. The submission of the deponent are as follows:
13. That UPPCB has issued CTO dated 26.03.2021, which was valid for the period from 26.03.2021 to 31.03.2024. The

CTO was issued for washing of 1500 TPM silica sand in the name Smt. Nirmal Rani Chawla, M/s New Triveni



Minerals, Lakhanpur, Bara, Prayagraj. The name of washing plant figured at serial number 22 of Annexure E of the report dated 17-01-2024. Copies of the CTO dated 26.03.2021 for Lakhanpur village are being filed herewith and marked as **Annexure No. R 2** to Affidavit.

14. That the deponent applied for Authorization /NOC under the provisions of Uttar Pradesh Ground Water Management and Regulation Act, 2019. The Central Ground Water Authority issued Authorization /NOC, which is valid from 08.06.2022 to 07.06.2027 for installation of digital water flow meter as well as guidelines for installation of Piezometers and their monitoring. Copy of the Authorization /NOC Form 8(C) for Lakhanpur village dated 23-08-2022 is being filed herewith and marked as **Annexure No. R 3** to Affidavit.
15. That in compliance of the EC, the deponent routinely submitted Half – Yearly EC Reports to the Regional Office of UPPCB and MoEF & CC. In light of the aforesaid reply, it is submitted that the reports are based on conjecture is completely absurd and far-fetched and the reports ought not to be accepted and deserves to be rejected.



16. That for the facts and circumstances stated herein above, it is expedient in the interest of justice that this Hon'ble

Tribunal may kindly be pleased to take this Additional Objection / Reply on record and dismiss the captioned O.A. The documents attached at Annexures to this affidavit are true copies of their respective originals.

*Nirmal Chawla*  
DEPONENT

VERIFICATION

I, the deponent above named, do hereby verify that the contents of my above affidavit are true and correct to the best of my knowledge and belief and legal advice believed to be true by me. I state that nothing material has been concealed therefrom.

Verified at \_\_\_\_\_ on this \_\_\_\_\_ day of March, 2024.

*Nirmal Chawla*  
DEPONENT



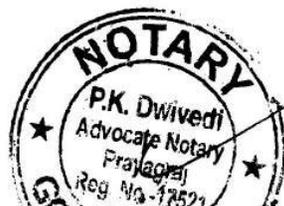
**Tax Invoice**

Narain Das Harsh Gupta 173/153 K.L. Kydganj Prayagraj GSTIN/UIN: 09AATFN1254E1Z4 State Name : Uttar Pradesh, Code : 09		Invoice No. <b>143</b>	Dated <b>8-Sep-22</b>
Consignee (Ship to) <b>New Triveni Minerals</b> 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Delivery Note	Mode/Terms of Payment
Buyer (Bill to) <b>New Triveni Minerals</b> 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Invoice No. & Date.	Other References
		Order No.	Dated
		Invoice Doc No.	Delivery Note Date
		Dispatched through	Destination
		Terms of Delivery	

S/No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Gum Boot	6401	30.00 PCS	135.00	PCS	4,050.00
2	Hand Gloves	4015	48.00 PCS	60.00	PCS	2,880.00
3	Reflective Jacket	6114	50.00 PCS	60.00	PCS	3,000.00
4	Helmet	6506	50.00 PCS	65.00	PCS	3,250.00
5	Dust Mask	6307	100.00 PCS	6.00	PCS	600.00
						13,780.00
Output CGST @2.5%				2.50	%	173.25
Output SGST @2.5%				2.50	%	173.25
OUTPUT CGST @9%				9	%	616.50
OUTPUT SGST @9%				9	%	616.50

continued to page number 2

This is a Computer Generated Invoice



*Signature* on 08/09/2022

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## Tax Invoice (Page 2)

Narain Das Harsh Gupta Kydgan Prayagraj		Invoice No. 143	Dated 8-Sep-22	
GSTIN/UIN : 09AATFN1254E1Z4 State Name : Uttar Pradesh, Code : 09		Delivery Note	Mode/Terms of Payment	
Consignee (Ship to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Reference No. & Date	Other References	
Buyer (Bill to) New Triveni Minerals 11-Church Lane, Allahabad GSTIN/UIN : 09AEHPC4528E1ZR State Name : Uttar Pradesh, Code : 09		Buyer's Order No.	Dated	
		Dispatch Doc No.	Delivery Note Date	
		Dispatched through	Destination	
		Terms of Delivery		

SI	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
	Round Off					0.50
Total			278.00 PCS			₹ 15,360.00

Amount Chargeable (in words) : **INR Fifteen Thousand Three Hundred Sixty Only** E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
6401	4,050.00	2.50%	101.25	2.50%	101.25	202.50
4015	2,880.00	2.50%	72.00	2.50%	72.00	144.00
6114	3,000.00	9%	270.00	9%	270.00	540.00
6506	3,250.00	9%	292.50	9%	292.50	585.00
6702	600.00	9%	54.00	9%	54.00	108.00
Total			789.75		789.75	1,579.50

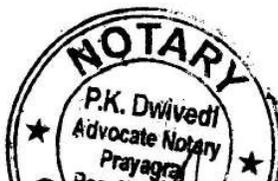
Tax Amount (in words) : **INR One Thousand Five Hundred Seventy Nine and Fifty paise Only**

Company's Bank Details  
A/c Holder's Name : Narain Das Harsh Gupta  
Bank Name : Bank of Baroda  
A/c No. : 13520200000740  
Branch & IFS Code : Kydganj & BARB0KYDGAN  
SWIFT Code :   
for Narain Das Harsh Gupta

Declaration  
We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct

Authorised Signatory

This is a Computer Generated Invoice



1721

11

GSTIN : 09AEWPA3703N1Z4

Original Copy

**TAX INVOICE**  
**ARORA COLLECTION**  
 58 MOHD ALI PARK, PRAYAGRAJ

Invoice No. : 227  
 Dated : 08-12-2023

Place of Supply : Uttar Pradesh (09)  
 Reverse Charge : N

**Billed to :**  
 NIRMAL RANI CHAWLA  
 C/O BANKIPUR CHHATAHRA & GURETHA  
 SILICA SAND MINES  
 11, CHURCH LANE, OPP CHILDREN HOSPITAL  
 Uttar Pradesh, 211002  
 Party PAN : AEHPC4528E  
 Party Mobile No :  
 Party AadhaarNo :  
 Party Pincode : 211002  
 GSTIN / UIN : 09AEHPC4528E1ZR

**Shipped to :**  
 NIRMAL RANI CHAWLA  
 C/O BANKIPUR CHHATAHRA & GURETHA  
 SILICA SAND MINES  
 11, CHURCH LANE, OPP CHILDREN HOSPITAL  
 Uttar Pradesh, 211002  
 Party PAN : AEHPC4528E  
 Party Mobile No :  
 Party AadhaarNo :  
 Party Pincode :  
 GSTIN / UIN : 09AEHPC4528E1ZR

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Amount(₹)
1.	SUIT	6204	24.00	Pcs.	647.62	2.50 %	388.57	2.50 %	388.57	16,320.00
2.	SUIT	6204	24.00	Pcs.	485.71	2.50 %	291.43	2.50 %	291.43	12,240.00
3.	SUIT	6204	24.00	Pcs.	523.81	2.50 %	314.29	2.50 %	314.29	13,200.00
<b>Grand Total</b>										<b>₹ 41,760.00</b>

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
6204	5%	39,771.42	994.29	994.29	1,988.58

**Rupees Forty One Thousand Seven Hundred Sixty Only**

**Bank Details :** BANK : STATE BANK OF INDIA IFSC: SBIN0031517  
 A/c No. 32293058946

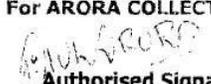
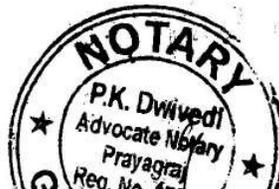
**Terms & Conditions**

E. &amp; O.E.

- Goods once sold will not be taken back.
- Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
- Subject to 'Uttar Pradesh' Jurisdiction only.

Receiver's Signature :

For ARORA COLLECTION

  
 Authorised Signatory


GSTIN : 09AEWPA3703N1Z4

**TAX INVOICE**  
**ARORA COLLECTION**  
 58 MOHD-ALI PARK, PRAYAGRAJ

Invoice No. : 230  
 Dated : 12-12-2023

Place of Supply : Uttar Pradesh (09)  
 Reverse Charge : N

**Billed to :**  
 NIRMAL RANI CHAWLA  
 C/O BANKIPUR CHHATAHRA & GURETHA  
 SILICA SAND MINES  
 11, CHURCH LANE, OPP CHILDREN HOSPITAL  
 Uttar Pradesh, 211002  
 Party PAN : AEHPC4528E  
 Party Mobile No :  
 Party AadhaarNo :  
 Party Pincode : 211002  
 GSTIN / UIN : 09AEHPC4528E1ZR

**Shipped to :**  
 NIRMAL RANI CHAWLA  
 C/O BANKIPUR CHHATAHRA & GURETHA  
 SILICA SAND MINES  
 11, CHURCH LANE, OPP CHILDREN HOSPITAL  
 Uttar Pradesh, 211002  
 Party PAN : AEHPC4528E  
 Party Mobile No :  
 Party AadhaarNo :  
 Party Pincode :  
 GSTIN / UIN : 09AEHPC4528E1ZR

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Amount(₹)
1.	PANT SET	6204	24.00	Pcs.	476.19	2.50 %	285.71	2.50 %	285.71	12,000.00
2.	PANT SET	6204	12.00	Pcs.	447.62	2.50 %	134.29	2.50 %	134.29	5,640.00
3.	PANT SET	6204	12.00	Pcs.	428.57	2.50 %	128.57	2.50 %	128.57	5,400.00
4.	PANT SET	6204	12.00	Pcs.	552.38	2.50 %	165.71	2.50 %	165.71	6,960.00
<b>Grand Total</b>										<b>60.00 Pcs.</b>
										<b>₹ 30,000.00</b>

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
6204	5%	28,571.44	714.28	714.28	1,428.56

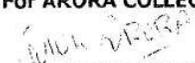
**Rupees Thirty Thousand Only**

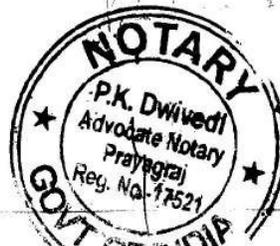
**Bank Details :** BANK : STATE BANK OF INDIA IFSC: SBIN0031517  
 A/c No. 32293058946

**Terms & Conditions**

- E.& O.E.
- Goods once sold will not be taken back.
  - Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time.
  - Subject to 'Uttar Pradesh' Jurisdiction only.

Receiver's Signature :

**For ARORA COLLECTION**  
  
**Authorised Signatory**



1723

13

GSTIN : 09AEWPA3703N1Z4

Original Copy

**TAX INVOICE**  
**ARORA COLLECTION**  
 58 MOHD. ALI PARK, PRAYAGRAJ

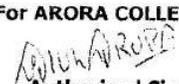
Invoice No. : 233	Place of Supply : Uttar Pradesh (09)
Dated : 15-12-2023	Reverse Charge : N
<b>Billed to :</b> NIRMAL RANI CHAWLA C/O BANKIPUR CHHATAHRA & GURETHA SILICA SAND MINES 11, CHURCH LANE, OPP CHILDREN HOSPITAL Uttar Pradesh, 211002 Party PAN : AEHPC4528E Party Mobile No : Party AadhaarNo : Party Pincode : 211002 GSTIN / UIN : 09AEHPC4528E1ZR	<b>Shipped to :</b> NIRMAL RANI CHAWLA C/O BANKIPUR CHHATAHRA & GURETHA SILICA SAND MINES 11, CHURCH LANE, OPP CHILDREN HOSPITAL Uttar Pradesh, 211002 Party PAN : AEHPC4528E Party Mobile No : Party AadhaarNo : Party Pincode : GSTIN / UIN : 09AEHPC4528E1ZR

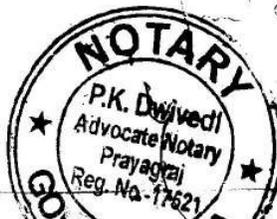
S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Price	CGST Rate	CGST Amount	SGST Rate	SGST Amount	Amount(₹)
1.	SUIT	6204	16.00	Pcs.	580.95	2.50 %	232.38	2.50 %	232.38	9,760.00
2.	PANT SET	6204	24.00	Pcs.	457.14	2.50 %	274.29	2.50 %	274.29	11,520.00
3.	PANT SET	6204	12.00	Pcs.	552.38	2.50 %	165.71	2.50 %	165.71	6,960.00
<b>Grand Total</b>										<b>52.00 Pcs.</b>
										₹ 28,240.00

HSN/SAC	Tax Rate	Taxable Amt.	CGST Amt.	SGST Amt.	Total Tax
6204	5%	26,895.24	672.38	672.38	1,344.76

**Rupees Twenty Eight Thousand Two Hundred Forty Only**

**Bank Details :** BANK : STATE BANK OF INDIA IFSC: SBIN0031517  
A/c No. 32293058946

<b>Terms &amp; Conditions</b> E.& O.E. 1. Goods once sold will not be taken back. 2. Interest @ 18% p.a. will be charged if the payment is not made with in the stipulated time. 3. Subject to 'Uttar Pradesh' Jurisdiction only.	Receiver's Signature :  <div style="text-align: right;"> <b>For ARORA COLLECTION</b>    <b>Authorised Signatory</b> </div>
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## Tax Invoice

Original for Recipient Duplicate for Transporter Triplicate for Supplier 

## ENVIRO EMPIRICAL SERVICES

Reg. Office- Bhabhauri, Dhantulsi, Bhadohi Pincode- 221309  
 Phone no.: 8766374977 Email: account@enviroempiricalservices.in  
 GSTIN: 09CKTPP4976P1ZO, State: 09-Uttar Pradesh

Bill To	Ship To	
<b>NEW TRIVENI MINERALS</b> NEW TRIVENI MINERALS 11-CHURCH LANE, PRAYAGRAJ-211002 GSTIN: 09AEHPC4528E1ZR Contact No. : 94152 15872 GSTIN : 09AEHPC4528E1ZR State: 09-Uttar Pradesh	<b>NEW TRIVENI MINERALS</b> 11-CHURCH LANE, PRAYAGRAJ-211002 GSTIN: 09AEHPC4528E1ZR	Place of supply: 09-Uttar Pradesh <b>Invoice No. : 62</b> <b>Date : 08-01-2023</b> PO Date : 28-12-2022 PO Number : Whatsapp E-way Bill number: 481304811648

Sl No	Description	HSN/SAC	Qty	UoM	Price	GST	Amount
1	Electromagnetic flow meter (65MM) (Electromagnetic flow meter (With 1 year Replacement warranty) (Make-Technister T-Mag Series) with 1 year replacement warranty(T&C.))	90261010	1	Nos	₹ 27,600.00	₹ 4,968.00 (18%)	₹ 32,568.00
2	IOT Device (For telemetry -RTU(IOT DATA LOGGER) Modbus RS 485, 4G, Annual Software Subscription with all basic features (Annual Recurring), 1 year standard hardware warranty)	90261010	1	Nos	₹ 14,000.00	₹ 2,520.00 (18%)	₹ 16,520.00
3	Supply Of Ground Water Level Recorder (with Telemetry) (Ground Water Level Recorder with M5256-000012-0108G 16 Bar Pressure transducer. Cable Length: 50 Meters 128x64 Graphical LCD alongwith 1x4 Keypad for Data Monitoring & Configuration Outside Box: ABS Material with transparent cover Inside Box: ABS Material Make-Tw SD Card for Data Storage SD Card Reader Included for Data Copy One 12VDC Adaptor Included -Battery Backup- 24hours Wifi Connectivity for Data Transmission Online Web Page for Water Level Data Monitoring (For 1 Year Inclusive))	90261010	1	Nos	₹ 38,000.00	₹ 6,840.00 (18%)	₹ 44,840.00
<b>Total</b>			<b>3</b>			₹ 14,328.00	₹ 93,928.00

Tax type	Taxable amount	Rate	Tax amount	Amounts:
SGST	₹ 79,600.00	9%	₹ 7,164.00	Sub Total ₹ 93,928.00
CGST	₹ 79,600.00	9%	₹ 7,164.00	<b>Total ₹ 93,928.00</b>
				Received ₹ 93,928.00
				Balance ₹ 0.00

Invoice Amount In Words	Description:
Ninety Three Thousand Nine Hundred Twenty Eight Rupees only	1. EMF SR NO - 65221251 2. DWLR Device Id - 0707



Tax Invoice

Original for Recipient

Duplicate for Transporter

Triplicate for Supplier



**ENVIRO EMPIRICAL SERVICES**

Reg. Office- Bhabhauri, Dhantulsi, Bhadohi Pincode- 221309  
Phone no.: 8766374977 Email: account@enviroempiricalservices.in  
GSTIN: 09CKTPP4976P1ZO, State: 09-Uttar Pradesh

**Terms and Conditions**

Thanks for doing business with us!

**Bank details:**

Bank Name : INDIAN OVERSEAS BANK, NAREPAR UPARWAR

Bank Account No. : 361302000000110

Bank IFSC code : IOBA0003613

Account holder's name : ENVIRO EMPIRICAL SERVICES

For, ENVIRO EMPIRICAL SERVICES



Authorized Signatory

*(TRUE COPY)*





## UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
120552/UPPCB/Allahabad(UPPCBRO)/CTO/water/ALLAHABAD/2021

Dated : 26/03/2021

To ,

Shri NIRMAL RANI CHAWLA  
M/s NEW TRIVENI MINERALS  
LAKHANPUR, BARA, PRAYAGRAJ  
ALLAHABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. NEW TRIVENI MINERALS

Reference Application No :11258642

Dated :26/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. NEW TRIVENI MINERALS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 26/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Pradeep Kumar  
Vishwakarma  
Digitally signed by  
Pradeep Kumar  
Vishwakarma  
Date: 2021.03.26  
16:14:09 +05'30'

For and on behalf of U.P. Pollution Control Board

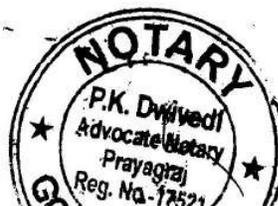
R.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
(condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

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Vishwakarma  
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R.O., UPPCB PRAYAGRAJ.



## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. NEW TRIVENI MINERALS vide

Consent Order No. 11258642/ Water

Dated : 26/03/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3.0 KLD	Septic Tank

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

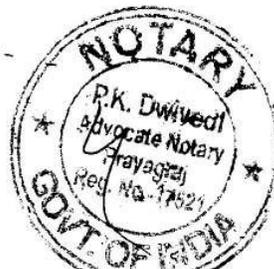
Domestic Effluent		
S.No	Parameter	Standard

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## Specific Conditions:







**UTTAR PRADESH POLLUTION CONTROL BOARD**  
 Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
 Phone:0522-2720828,2720834, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
 120553/UPPCB/Allahabad(UPPCBRO)/CTO/air/ALLAHABAD/2021

Dated : 26/03/2021

To ,

Shri NIRMAL RANI CHAWLA  
 M/s NEW TRIVENI MINERALS  
 LAKHANPUR, BARA, PRAYAGRAJ  
 ALLAHABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NEW TRIVENI MINERALS

Reference Application No. 11258699

Dated : 26/03/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s NEW TRIVENI MINERALS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 26/03/2021 to 31/03/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
 This consent is being issued with the permission of competent authority .

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 Vishwakarma  
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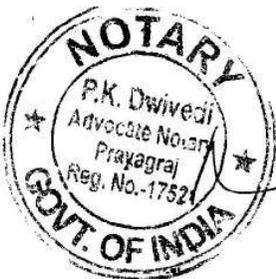
For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above  
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

Pradeep Kumar  
 Vishwakarma  
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 Date: 2021.03.26 16:21:49 +0530'  
 R.O., UPPCB PRAYAGRAJ.



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U.P. Pollution Control Board

Dated : 26/03/2021

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of WASHED SILICA SAND-1500 TON/MONTH.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER E(P) ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

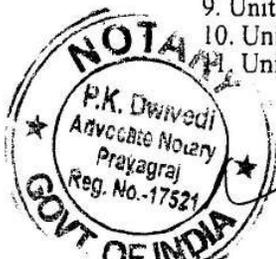
Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. This consent to operate is M/s NEW TRIVENI MINERALS, (Latitude-25.1967940, Longitude-81.5994491) LAKHANPUR, BARA, PRAYAGRAJ.
2. Unit shall maintain the Ambient Air/Noise Quality as per standard.
3. Unit is directed to maintain the stack height attached with D.G sets as per standard within 02 month & also maintain acoustic enclosures for Noise Pollution Control.
4. Unit is directed to submit Stack Monitoring Report of the installed D.G Sets monitored by approved laboratory within 03 month from approved laboratory.
5. Unit is directed to make a boundary wall around the premise within 03 month.
6. Unit will strengthen green belt in the premise of the total occupied area.
7. Unit is directed to comply the provision of Solid Waste Rule 2016.
8. Unit is directed to comply the provision of E (P) Act 1986 as applicable to the unit.
9. Unit will not make any expansion without prior consent of the State Board.
10. Unit shall submit Ambient Air Monitoring Report in 03 month.
11. Unit is directed to submit compliance report quarterly



Pradeep  
Kumar  
Vishwakarma

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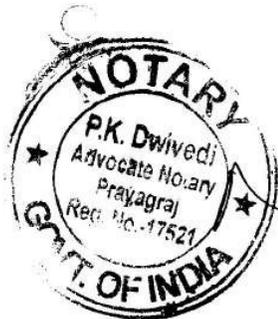
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

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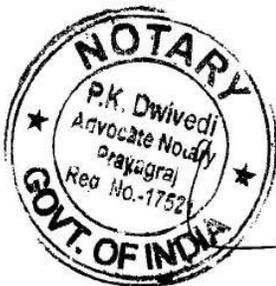
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<http://upgwdonline.in/apps/ApplicationForm/DownloadRegCertifi>

Maximum Allowable  
Annual Extraction of  
Ground Water: 8400

Recharge Required 4200.00



- The No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 4200.00 cubic meter, as specified under the application form within the given time period.

**GENERAL CONDITIONS:**

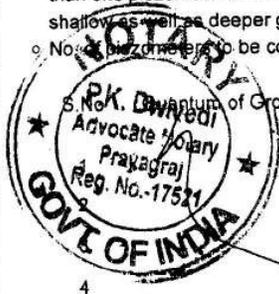
- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

Quantity of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
		Manual	DWLR with Telemetry
< 10	0	0	0
11 - 50	1	1	0
50- 500	1	0	1
> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and



For its validation.

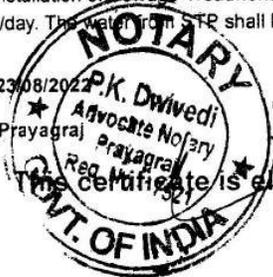
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date: 23/08/2022

Place: Prayagraj



The certificate is electronically generated and does not require digital signature

1203 2024

IDENTIFIED BY

ADVOCATE PRAYAGRAJ

Identified by.....  
 Advocate to be his/her affidavit  
 are true and correct which is here to  
 verified and attested.